

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 6050/2022

(Arising out of impugned final judgment and order dated 15-07-2021 in SAD No. 470/2021 passed by the High Court of Judicature at Allahabad)

DR. VAISHNO DUTT

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.49625/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 11-04-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. V.K. Shukla, Sr. Adv.
Ms. Parul Shukla, AOR
Ms. Kirti Aggarwal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

(SWETA BALODI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)